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Title: Regarding police firing in the Anantapur District of Andhra Pradesh.

16.40 hrs.

MR. CHAIRMAN : Now, Shri Yerrainaidu you may make your submission within two minutes.

SHRI KINJARAPU YERRANNAIDU (SRIKAKULAM): Sir, in the Anantapur district of Andhra Pradesh, due to police firing, six TDP workers have been killed...*(Interruptions)*

SHRI N. JANARDHANA REDDY (VISAKHAPATNAM): Sir, he is raising a State matter here ...*(Interruptions)* Already a magistrate level inquiry has been ordered for this...*(Interruptions)*

MR. CHAIRMAN: Shri Yerrainaidu has been given permission to make his submission. Nothing else will be recorded.

(Interruptions) * * *

SHRI KINJARAPU YERRANNAIDU : Sir, a former Minister of TDP, Paritala Ravi was murdered and on account of that, a by-election is being held in Anantapur in Andhra Pradesh...*(Interruptions)*

MR. CHAIRMAN: I would like to inform the hon. Members that Shri Yerrainaidu has been given permission by the hon. Speaker to make his submissions and so I have called his name. The hon. Members would now at least be patient enough to hear him.

...*(Interruptions)*

SHRI KINJARAPU YERRANNAIDU : Sir, Shri Jaganmohan Reddy, son of Shri Y.S. Rajasekhar Reddy, Shri Divakar Reddy and the IG Police, Anantapur have been named in the FIR filed for the murder of the former MLA and Minister of TDP, Shri Paritala Ravi. A CBI investigation is going on...*(Interruptions)* Today,

* Not Recorded.

our party candidate, Smt. Paritala Sunita went to file her nomination for the by-election and a large number of our party workers gathered there and without any provocation. Without any indication, there was *lathi* charge and throwing of tear gas shells by the police...*(Interruptions)* and further owing to police firing, at least six TDP workers were killed. We have represented this matter to the hon. Prime Minister and the Home Minister and requested for a change of the IG and the Superintendent of Police of Anantapur. Both of them are responsible for this firing...*(Interruptions)* Sir, on the floor of the House, through you, I would like to demand the immediate suspension of the IG and the Superintendent of Police of Anantapur district in Andhra Pradesh. The Government should also order a judicial inquiry into this matter under the Commission of Inquiry Act...*(Interruptions)* This is our demand.

Mr. Chairman, Sir, six TDP workers have been killed. There is no law and order in the State. There are no human rights and there is no rule of law in the State of Andhra Pradesh. Police are firing without any provocation. We are demanding a judicial inquiry under the Commission of Inquiry Act to be headed by a judge either of the High Court or the Supreme Court. This is our demand...*(Interruptions)*

Sir, truth will one day come out...*(Interruptions)* State sponsored police firing is taking place. The Government is using the police force and they want to win the elections by this method...*(Interruptions)* This is an unfortunate thing and we are demanding an inquiry into the matter...*(Interruptions)*

MR. CHAIRMAN: You had been given only two minutes. You please conclude now.

SHRI KINJARAPU YERRANNAIDU : Sir, my Party lost six voters. Today there has been police firing and there is no law and order in the State. We represented about this to the Human Rights Commission; we also represented to the hon. President, the hon. Prime Minister and to the Human Rights Commission about these killings...*(Interruptions)*

DR. M. JAGANNATH (NAGAR KURNOOL): This is a grievous act...*(Interruptions)*

SHRI KINJARAPU YERRANNAIDU : Sir, we would like the hon. Home Minister to make a statement...*(Interruptions)*

MR. CHAIRMAN: Now, the House would take up the next item and nothing else will go on record.

(Interruptions) *

SHRI KINJARAPU YERRANNAIDU : Sir, the hon. Home Minister should make a statement...*(Interruptions)* Government should institute a judicial inquiry and the IG and the Superintendent of Police of Anantapur district should be immediately suspended. We do not have any guarantee of a free and fair election being held in Anantapur and therefore, the Government should accordingly instruct the Election Commission to hold the elections directly under its supervision...*(Interruptions)*[\[snb60\]](#)

MR. CHAIRMAN : You are not allowed to speak. Mr. Yerrannaidu has completed his speech and no other hon. Member's speech will be recorded.

(Interruptions) *

MR. CHAIRMAN: Nobody is allowed to speak on this matter now. Mr. Yerrannaidu's turn is over.

...*(Interruptions)*

SHRI KINJARAPU YERRANNAIDU : Sir, the hon. Leader of the House is here....*(Interruptions)*

* Not Recorded.

SHRI N. JANARDHANA REDDY : Sir, I should be allowed to speak *

* *(Interruptions)*

SHRI KINJARAPU YERRANNAIDU : We are demanding a judicial inquiry. *

(Interruptions) The IG of Anantapur should be suspended.* *(Interruptions)* In

this way, how can we expect free and fair elections to be conducted?â€¦

(Interruptions)

MR. CHAIRMAN: Please be seated.

â€¦ (Interruptions)

DRM. JAGANNATH : Do you want people to be killed like this?...*(Interruptions)*

MR. CHAIRMAN: Nothing will go on record.

*(Interruptions) â€¦**

MR. CHAIRMAN: You are making noise in the House. Nothing will be on record.

*(Interruptions) â€¦**

MR. CHAIRMAN: It will not be recorded.

*(Interruptions) â€¦**

SHRI KINJARAPU YERRANNAIDU : We have represented the case to the hon. Prime Minister and the Prime Minister has said that he will give instructions to the State Government to shift the IG from there. But it has not been done so far and that is why, this incident has happened now.....*(Interruptions)*

MR. CHAIRMAN: Mr. Yerrannaidu, honourable friend, you have got your chance and now, nothing will be recorded.

*(Interruptions) â€¦**

MR. CHAIRMAN: You go on making noise. Nothing will be on record.

*(Interruptions) â€¦**

SHRI KINJARAPU YERRANNAIDU : Sir, the TDP workers have been killed without any warning about tear gas and all. We demand a judicial inquiry so that the truth will come out.....*(Interruptions)*

MR. CHAIRMAN: Nothing will be on record.

*(Interruptions) â€¦**

MR. CHAIRMAN: You have already spoken now and what you have said has been recorded. Why do you make noise now?

...(Interruptions)

* Not Recorded.

SHRI KINJARAPU YERRANNAIDU : Sir, you give directions to the Leader of the House to order a judicial inquiry into this incident. Many people have been killed. ...(Interruptions)

MR. CHAIRMAN: I have only obeyed the directions of the hon. Speaker to give you two minutes for raising this matter.

...(Interruptions)

MR. CHAIRMAN: Nothing will be on record.

(Interruptions) â€¹ *

MR. CHAIRMAN: It is very unfair and very unfortunate. If you take your seat, then I can hear you. Nothing will be on record.

(Interruptions) â€¹ *

16.49 hrs. (Mr. Speaker *in the Chair*)

MR. SPEAKER: I have come to know about this and I have said that I shall certainly allow you to speak. These are matters of great trauma and great sorrow. Some people have lost their lives. We sympathise for that. But the only thing is, you have mentioned it. Honourable senior Ministers are here. As you know, this is a matter on which we can express our sympathies and we do express our sympathies. Please do not make it a confrontational issue. Please sit down. Mr. Yerrannaidu, please be assured that this is a matter on which nobody can be happy. You have raised this matter in the highest forum of this country. It has come to the notice of the country. The Government is here and it has noticed it. I am sure, whatever is possible within the available structure, will be done [\[bru61\]](#).

SHRI N. JANARDHANA REDDY : It is a distorted version. ...(Interruptions)

MR. SPEAKER: I am not accepting his statement. Why are you bothered?

...(Interruptions)

MR. SPEAKER: It is a very sensitive matter.

...(Interruptions)

* Not Recorded.

SHRI N. JANARDHANA REDDY : He has given his version. ...(Interruptions)

MR. SPEAKER: He has given his version. You may have another version.

...(Interruptions)

MR. SPEAKER: Hon. Members, will you please take your seats? All of you please take your seats. Let us not fight over this issue.

...(Interruptions)

MR. SPEAKER: Shri Janardhana Reddy, you are a very senior Member. It is also a human matter.

...(Interruptions)

MR. SPEAKER: Do not write anything. Nothing more will be recorded.

(Interruptions) â€¹ *

MR. SPEAKER: I earnestly request you that let us not get into confrontation.

...(Interruptions)

MR. SPEAKER: Shri Iqbal Ahmed Saradgi may please move his Bill. It is a very important matter. It is about abolition of child labour.

...(Interruptions)

MR. SPEAKER: Today is the last day. Let us not end it on this note.

...(Interruptions)

MR. SPEAKER: Shri Reddy, you are not agreeing to his allegation. You are not accepting his allegation.

...(Interruptions)

MR. SPEAKER: Dr. Manda Jagannath, I have got it recorded. I have said from the Chair that I condemn it.

...(Interruptions)

MR. SPEAKER: Shri Reddy, you are not accepting the allegation made by him.

...(Interruptions)

* Not Recorded.

MR. SPEAKER: This is the problem. I have been requesting everybody. Whatever one hon. Member says here is not necessarily binding on others. He is giving his viewpoint.

...(Interruptions)

MR. SPEAKER: Shri Reddy, I have got it recorded that you do not accept that version.

...(Interruptions)

MR. SPEAKER: It has been mentioned. It is already on record. Let us not deal with it that way. After all, some people have lost their lives.

...(Interruptions)

MR. SPEAKER: Shri Yerrannaidu, I am more vocal than you. Why are you trying to do this? Some citizens of this country have lost their lives.

...(Interruptions)

MR. SPEAKER: This is very unfortunate.

...(Interruptions)

MR. SPEAKER: Nothing more will be recorded.

(Interruptions) â€¹*

MR. SPEAKER: Shri Iqbal Ahmed Saradgi, you please come here.

...(Interruptions)

MR. SPEAKER: Now, the House will take up item No. 48. Nothing more will be recorded.

(Interruptions) â€¹*

* Not Recorded.